

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## TWELFTH REPORT

(Presented on 8.12.2010)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twelfth Report.

2. The Committee met on 6 December, 2010 for examination of one Constitution (Amendment) Bill under rule 294(1) (a) of the Rules of Procedure.

### Examination of the Constitution (Amendment) Bill

3. Examination of the Constitution (Amendment) Bill, 2010 (Insertion of new Part IIIA, etc.) by Shri Manish Tewari, M.P. under rule 294(1) (a) of the Rules of Procedure.

The Bill seeks to insert a new Part IIIA and amend the Third Schedule to the Constitution with a view to:-

(i) make it compulsory for every citizen who has completed the age of eighteen years to take an oath of allegiance or affirmation to the Constitution; and

(ii) make teaching of ideals and principles enshrined in the Constitution and provisions thereof to all children from the age of six years till they attain the age of eighteen years.

After considering the Bill at some length, the Committee postponed further examination of the Bill.

NEW DELHI;

6 December, 2010

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15 Agrahayana, 1932 (Saka)

**KARIYA MUNDA**

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*